(18)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO. 335/1997 in O.A. NO. 305/1997

New Delhi, this the 27th November, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

- Suraj Singh S/O Prabhu Dayal, R/O T-72/F, Chirag Delhi, New Delhi-110017.
- 2. Suresh Kumar S/O Banwari Lal, P/O 10/40 Trilok Puri, Delhi-110091.
- 3. Satpal Singh S/O Ram Lal, V. & P.O. Ghitorni, Balmiki Basti, New Delhi-110030.

.. Applicants

(By Ms. Jasvinder Kaur, Advocated)

-Versus-

Customs, Excise & Gold Control Appellate Tribunal through its Registrar, Shri B. K. Mitra, West Block No.2, R.K. Puram, New Delhi.

... Respondent

ORDER (ORAL)

Shri Justice K. M. Agarwal:

Realising that this petition for contempt is premature, the learned counsel for the applicants wants to withdraw the same with liberty to file fresh petition at an appropriate stage. Prayer allowed. The contempt petition is dismissed as withdrawn, with liberty as prayed for.

(K. M. Agarwal) Chairman

(R. K. Ahooja) Member (A)